

Recovery Division  
Southern Regional Office

Tel: 044-2888 0222  
Email ID: [recoverysro@sebi.gov.in](mailto:recoverysro@sebi.gov.in)

The Principal Officer /  
Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India.

Sir/ Madam,

**Subject: Modification to the Remittance Order dated April 27, 2022 in respect of attached amounts vide Attachment proceeding No. 8177 and 8178 of 2022 of Bank / Demat Accounts and Mutual Fund Folios**

1. Whereas a **Remittance Order** in RC 4355/2021 has been issued against the below mentioned defaulter on April 27, 2022.

Sl.	Name of the defaulter	Address	PAN
1	<b>Venmax Drugs and Pharmaceuticals Limited</b>	H No 1140, Rajeswari Ware House, Opposite to Sri Convention Kompally Quthbullapur, Hyderabad - 500055	AAACY1073C

2. Whereas the said **RC 4355/2021** has been modified on Dec 20, 2022 for recovery of a sum of Rs.11,81,000/- (Rupees Eleven Lakhs Eighty-One Thousand Only) along with further interest, all costs, charges and expenses etc.
3. Whereas the current outstanding dues from the Defaulter in respect of the aforesaid Notice of Demand/RC as on date amounts to **Rs.15,71,411/- (Rupees Fifteen Lakh Seventy-One Thousand Four Hundred and Eleven Rupees Only)**
4. In view of the above, you are hereby directed to-
- remit amount to the extent as mentioned in para 3 above lying in the bank accounts of the Defaulter held with your bank; and
  - redeem the units of mutual funds held in the name of the Defaulter and remit the amount to the extent as mentioned in para 3 above,



forthwith to SEBI by way of **EFT/NEFT/RTGS to A/c No. SEBIRDPEN4355 of ICICI Bank, [IFS Code- ICIC0000106]** immediately and intimate the remittance details by email to [recoverysro@sebi.gov.in](mailto:recoverysro@sebi.gov.in) in the format as given in table below.

Sl No.	Case Name and Recovery Certificate Number	Name of the Account holder	PAN	Account No.	Amount Remitted (in Rs.)	Date of Remittance

*Note: In the absence of confirmation of e-payment as per the above format, the credits made may not be accounted towards the dues.*

5. This direction is issued in exercise of powers conferred under Section 28A of SEBI Act, 1992 read with Sections 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act, 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Chennai on this 02<sup>nd</sup> day of March, 2026.

SEAL



RECOVERY OFFICER

मोहम्मद साजिद  
MOHD SAJID

वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Dy. General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई  
Securities and Exchange Board of India, Chennai

Copy to:

Sl.	Name	Address
1	<b>Venmax Drugs and Pharmaceuticals Limited</b>	H No 1140, Rajeswari Ware House, Opposite to Sri Convention Kompally Quthbullapur, Hyderabad - 500055